

DIVISION BENCH  
COURT - II

**P-103**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/388(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	STATE BANK OF INDIA VS SALIL AGGARWALA
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Ms. Alisha Kar, Adv. ] For the Financial Creditor  
Mr. R. C. Prusti, Adv. ]  
  
Mr. Ustav Mukherjee, Adv. ] For the Personal Guarantor  
Mr. Saksham Ahuja, Adv. ]  
Mr. Vikalp Wange, Adv. ]  
Mr. Sayantan Mukherjee, Adv. ]  
Ms. D. Ray, Adv. ]  
  
Mr. Pratim Bayal, RP ] For the Resolution Professional

**ORDER**

1. Ld. Counsel/Authorised Representative appearing on behalf of the parties present.
2. Let Objection to the said Report furnished by the Resolution Professional be raised by the Personal Guarantor within a period of two weeks **as prayed for**.
3. List the matter for further consideration on **21.06.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**

*Ar.*